

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

LOK SABHA
UNSTARRED QUESTION No. 6490
TO BE ANSWERED ON 06.04.2018

Wild Animals

6490. SHRI ASADUDDIN OWAISI:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether the Union Government has sought proposal from the State Governments regarding wild animals that can be declared vermin whose killing will not be regulated anymore;
- (b) if so, the number of State Governments responded so far in this regard;
- (c) whether it is a fact that in many States such animals are affecting farmers very badly and if so, the details thereof;
- (d) whether any further consultation has been held between States and Union Government in this regard; and
- (e) if so, the details thereof and the time by which a final decision is likely to be taken in this regard?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE
(DR. MAHESH SHARMA)

- (a) Ministry had issued an advisory in the context of human-wildlife conflict on 24th December 2014, to the Chief Wildlife Wardens of all the State/ Union Territory Governments. The advisory highlights the provisions in the Wildlife (Protection) Act, 1972 to take corrective actions in case of human wild life conflict and the Chief Wildlife Wardens or the authorized officers are expected to exercise the legal powers diligently to address the problem faced by the public to the extent possible. The advisory urges the State/Union Territory Governments to essentially utilize the powers under the Wildlife (Protection) Act, 1972 and also, if need arises, submit proposals, after due objective assessment of the situation, to this Ministry for declaration of such problematic animals as 'vermin', for specified period over specified areas.
- (b) In the year 2016, State Governments of Uttarakhand, Himachal Pradesh, Bihar, Maharashtra, Gujarat have submitted proposals to this Ministry for declaration of such problematic animals as 'vermin'.

- (c) Human-wildlife conflict is addressed both by the Central and State Governments. Several petitions had been received in the Ministry seeking action for mitigation.
- (d) & (e) There has been several consultations between States and Union Government and advisories issues in this regard. The advisories issued by the Government of India are to be implemented by the State/UT Governments. The existing provisions of the Wildlife Protection Act, 1972 are quite exhaustive in respect of management, conservation and protection of wildlife and managing the issues related to human-wildlife conflict.
